

DIVISION BENCH  
COURT - I

P-102

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/131(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>ND</sup> JULY 2024**

IN THE MATTER OF	<b>INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LIMITED VS J H V SUGAR LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearances (via video conferencing/physically)**

Mr.S.Mukherjee. ,Adv. ] For the Financial Creditor  
Mr.Subhankar Chatterjee, Adv. ]

**O R D E R**

1. Ld.Counsel for the Financial Creditor present.
2. Ld.Counsel for the Financial Creditor submits that he wants to explore other modes of service upon the Corporate Debtor in terms of order dated 10/06/2024.
3. In view of this he needs to have a paper publication in regard to the pending matter.
4. Let the same be done within Four weeks.
5. It is made clear that in the event, none appears on behalf of the Corporate Debtor before the next date of hearing, appropriate orders would be passed.
6. List the matter on **12/08/2024**.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**